

2

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 12/9/NCLT/AHM/2017

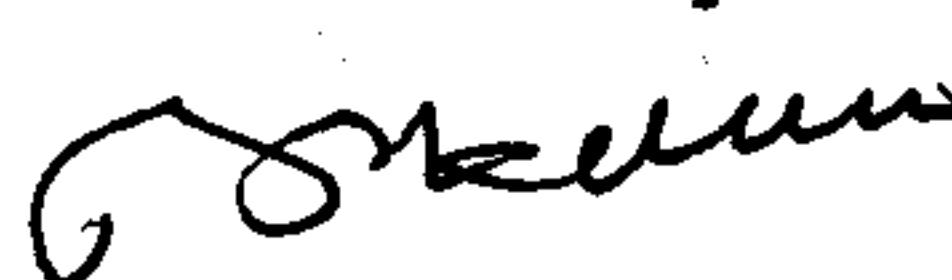
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.05.2017**

Name of the Company: **Thyssenkrupp Industries Solution (India) Pvt. Ltd.**
V/s.
DCW Ltd.

Section of the Companies Act: **Section 9 of the Insolvency and Bankruptcy
Code**

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	BHARGAV D. KARIA	ADVOCATE	OPERATIONAL CREDITOR PETITIONER	
2.	MANAN K. PANERI	ADVOCATE	OPERATIONAL CREDITOR PETITIONER	

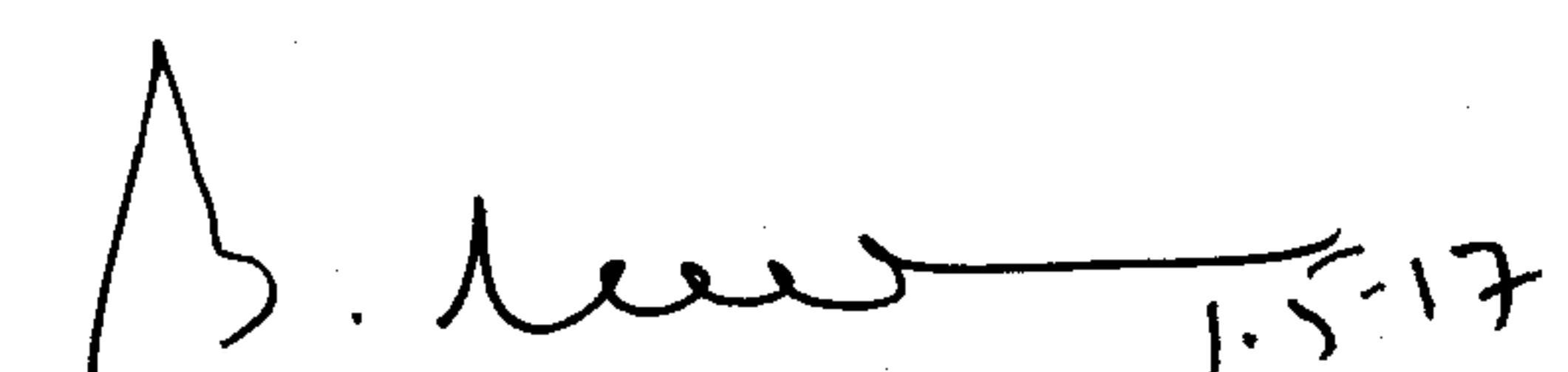
ORDER

Learned Advocate Mr. Bhargav Karia with Learned Advocate Mr. Manan Paneri present for Operational Creditor/ Applicant. None present for Corporate Debtor.

Heard Learned Counsel for petitioner. It appears that no notice is given to Respondent on this Application before filing this petition.

Petitioner is directed to serve a copy of this petition along with its annexures and a copy of this order on the Respondent and file proof of service.

List the matter on 04.05.2017 for hearing on admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 1st day of May, 2017.